# <u>COURT-I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## <u>APPEAL NO. 239 OF 2017 &</u> <u>IA NO. 486 OF 2018</u>

# Dated: 25<sup>th</sup> April, 2018

## Present: Hon'ble Mr. I.J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: Jaiprakash Association Ltd. Vs.		Appellant(s)
Madhya Pradesh Electricity Regu	latory Commission & Ors.	Respondent(s)
Counsel for the Appellant(s) :	Mr. Ratik Sharma for Mr. Pawan Upadhyay	
Counsel for the Respondent(s) :	Mr. C. K. Rai for R-1	
	Ms. Ranjitha Ramachandran Ms. Poorva Saigal for R-3	
	Mr. G. Maheshwari (Rep.) for	R-2 & R-3

#### <u>ORDER</u>

### IA NO. 486 OF 2018

#### (Appln. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

# APPEAL NO. 239 of 2017

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on 19.07.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk